

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-345/2012/2549/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Bankim Sarma,
i/c District & Sessions Judge,
Majuli.

Dated Guwahati the th 20 March, 2024.

Sub: **Casual leave and Restricted holiday.**

Ref:- Your letter No. JJA(M)/2024/577 dtd. 19.03.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave for two days on 27.03.2024 and 28.03.2024 and permission to avail restricted holiday on 30.03.2024, along with station leave permission, from the evening of 22.03.2024 till the morning of 01.04.2024,** as prayed for.

The Sub Divisional Judicial Magistrate, Majuli shall remain in charge of your Court and Office as well as the Court and Office of the District & Sessions Judge, Majuli during your absence.

Yours faithfully,

SD/-

JT. REGISTRAR (VIGILANCE)

Memo NO. HC. VII-345/2012/2550-2551/A, dated , 20-03-2024

Copy to:

1. The Sub Divisional Judicial Magistrate, Majuli.
- ✓ 2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

[Signature]